

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 533/2014

IN THE MATTER OF:

Alliance Technocraft Pvt. Ltd.

.... Applicant/petitioner

Vs.

GRG Implex Pvt. Ltd.

.... Respondent

Order under Section 433 of the Companies Act

Order delivered on 01.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioners : Mr. Uddyam Mukherjee, Advocate

For the Respondent :

ORDER

Learned Counsel for the petitioner applies for withdrawal of the petition with liberty to file fresh one on the same cause of action under the provisions of Insolvency & Bankruptcy Code, 2016 and other notifications issued thereunder.

Dismissed as withdrawn and the liberty is granted as prayed.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

01.08.2017
V. Sethi